

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP No. 114/Chd/Hry/2018**

**Under Section 252(3) of the  
Companies Act, 2013**

Haryana Metal Works Private Limited ...Petitioner  
Vs.  
Registrar of Companies, NCT of Delhi & Haryana .....Respondent

Present: Mr. Sunil Kumar Agrawal, Practising Company Secretary for petitioner.

The authorised representative for the petitioner seeks time to file application for amendment of the petition and Memo of Parties by impleading proper persons as the petitioners and to make corrections in different paragraphs of the petition. Let the needful be done at least three days before the date fixed with copy advance to the opposite party.

List the matter on 15.06.2018 for preliminary hearing.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

June 01, 2018  
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